

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

**OA/310/01523/2014, OA/310/01524/2014, OA/310/01525/2014,
OA/310/01526/2014, OA/310/01527/2014 & OA/310/01528/2014**
Dated Thursday the 19th day of April Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

1.T.Vijithlal,Applicant in OA 1523/2014
2.S.F.John Clement,Applicant in OA 1524/2014
3.M.P.Arunkumar,Applicant in OA 1525/2014
4.V.U.Biju,Applicant in OA 1526/2014
5.A.Thirunavukkarasu,Applicant in OA 1527/2014
6.K.Nandhakumar.Applicant in OA 1528/2014

By Advocate M/s. R. Vijayakumar (for all applicants)

Vs

1.Union of India, rep by its Chairman, Ordnance Factory Board, 10A, S.K.Bose Road, Kolkata 700001.	
2.The General Manager, Cordite Factory, Aravankadu, The Nilgiris 643202.Respondents in all OAs

By Advocate Mr. K. Rajendran (in all OAs)

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

Since all the OAs are similar in terms of the facts and circumstances, a common order is being passed.

2. The batch of cases was not listed today but on the request of the learned counsel for the respondents the OA records were called for.

3. The applicants have filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To declare the impugned notification no. 2982/LDCE/CM(T&NT)/VIG/PER/NG, dated 10.10.2014 issued by the first respondent as illegal, arbitrary and unconstitutional and set aside the same, consequently direct the respondents not to revert the applicant from chargeman to prior post and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper.”

4. Learned counsel for the respondents submits that the impugned order dt. 10.10.2014 is withdrawn and therefore the applicants are not being reverted. It is submitted that OAs have therefore become infructuous. Learned counsel for respondents produces a copy of the letter dt. 21.10.2014 of the 1st respondent stating that the impugned order dt. 10.10.2014 stood withdrawn which is taken on record. He also produces copies of communication dt. 12.04.2018 sent to the

learned counsel for applicant highlighting the above facts and duly acknowledged by the him which are also taken on record. Therefore, it is evident that the learned counsel for applicant also accepts that the OAs have become infructuous.

5. In view of the above, OAs 1523/2014 to 1528/2014 are dismissed as infructuous.

(B. Bhamathi)
Member(A)
19.04.2018

SKSI